

SUPREME COURT OF INDIA

Ram Narain

Vs.

Murat

Crl.A.No.397 of 2001

(G. B. Pattanaik and U. C. Banerjee JJ.)

30.03.2001

ORDER

The Text below is only a summarized version of the order pronounced

Civil suit pending before Civil Court. High Court quashed proceedings initiated under Section 3 (i)(v) of Act of 1989 in exercise of power under Section 482 of Criminal Procedure Code. Supreme Court held that when civil suit was pending before Civil Court said stance of High Court to quash Order on ground of erroneous assumption was not proper Order.